

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.342/97

Date of Order: 22.4.97

BETWEEN :

Ch.Govindam

.. Applicant.

AND

1. The Supdt. of Post Offices,
Adilabad Division, Adilabad.

2. The Supdt. of Post Offices,
Peddapally Divn., Karimnagar Dist.,

3. The Director General,
Department of Posts,
Dak Bhavan, Sansad Marg, New Delhi-1, .. Respondents.

— — —

Counsel for the Applicant

.. Mr.Krishna Devan

Counsel for the Respondents

.. Mr.N.V.Raghava Reddy

— — —

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

— — —
J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

— — —

Heard Ms.Sudha Rani for Mr.Krishna Devan, learned counsel for the applicant and Mr.W.Satyanarayana for Mr.N.V.Raghava Reddy, learned standing counsel for the respondents.

2. The applicant while working as Accountant was posted as APM (Accounts) vide order No.ST/8-3/5, dt. 26.4.91. He joined in that post on 27.6.91.

3. This OA is filed for a declaration that the applicant is entitled for fixation of his pay under FR 22 (c) in the pay scale of Rs.1400-2300 on his promotion as APM (Accounts) Mancheriyal on 27.6.91 onwards and to draw the arrears within 2 months from

J

D

.. 2 ..

the date of receipt of the judgement .

4. The applicant's counsel states that the OA is squarely covered by the judgement of this Tribunal in OA.1434/93 decided on 5.5.95. The applicant approached this Tribunal on 12.3.97 and hence the arrears have to be regulated from one year prior to filing of this OA.

5. The relief in this OA and the contention in this OA are similar to OA.1434/93. Though no reply has been filed in this OA the respondents submit that the reply filed in OA.280/97 will hold good.

6. It is stated by the learned counsel for the applicant that the applicant was not getting any special pay for performing the duties of APM (Accounts).

7. In view of the above the following direction is given:-

The pay of the applicant is to be fixed notionally under Rule FR 22(c) from the date he had shouldered the responsibility of APM (Accounts). His pay in the promoted grade is to be fixed on that basis. The applicant is entitled for arrears due to the above fixation from one year prior to the filing of this OA i.e. from 12.3.96 (This OA is filed on 12.3.97). Time for compliance is 4 months from the date of communication of this order.

8. The OA is ordered accordingly at the admission stage itself. No costs.

(B.S. JAI PARAMESHWAR)
Member (Judl.)

(R.RANGARAJAN)
Member (Admn.)

22/4/97

Dated: 22nd April, 1997

(Dictated in Open Court)

sd

D-R.(J)

Copy to:

1. The Superintendent of Post Offices, Adilabad Division, Adilabad.
2. The Supdt. of Post Offices, Peddapalli Division, Karimnagar District.
3. The Director General, Dept. of Posts, Dak Bhawan, Sansad Marg, New Delhi.
4. One copy to Mr.Krishna Devan, Advocate, CAT,Hyderabad.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC,CAT,Hyderabad.
6. One copy to D.P(A), CAT,Hyderabad.
7. One copy for duplicate.

YLKR

~~SLF~~
9/6/97

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R.UGRAJAN : M(A)

AND

THE HON'BLE SHRI B.B.D. JI PANDAMESHWAR:
M(J)

DATED: 22/4/82

ORDER/JUDGEMENT

R.A./C.P./M.A./No.

3

D.A. NO. 342/82

~~ADMITTED INTERIM DIRECTIONS ISSUED~~
ALLOWED

DISPOSED OF WITH DIRECTIONS

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

NO ORDER AS TO COSTS

II COURT

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण /DESPATCH

19 MAY 1997 168

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
M.A.NO.1195/97 in O.A.NO.342/97

Between:

Dt. of Order: 17.12.97

1. The Supdt. of Post Offices,
Adilabad Division, Adilabad.
2. The Supdt. of Post Offices, Peddapalli Division,
Karimnagar District.
3. The Director General, Dept. of Posts,
Dak Sadan, Sansad Marg, New Delhi.

...Applicants/Respondents:

And

1. Ch.Govindam

...Respondent/Applicant.

Counsel for the Applicants : Mr.N.V.Raghava Reddy

Counsel for the Respondents : Mr.Krishna Devan

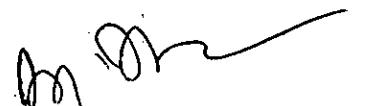
OBIA

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Sri W.Satyenarayana for Sri Raghava Reddy for the applicant in the M.A. and Mr.Ne for the respondents.

The learned counsel for the respondents in the O.A. wants time up to 31.1.98. Extension of time is granted up to 31.1.98. No further extension will be given. M.A. is ordered accordingly.


DEPUTY REGISTRAR (J)

..2..

Copy to:

1. The Supdt. of Post Offices, Adilabad District Division, Adilabad.
2. The Supdt. of Post Offices, Peddapalli Division, Kakinada District.
3. The Director General, Dept. of Posts, Dak Sadan, Sangam Marg, New Delhi.
4. One copy to Mr. N. V. Raghava Reddy, Advocate, CAT, Hyderabad.
5. One copy to Mr. Krishna Devan, Advocate, CAT, Hyderabad.
6. One copy for duplicate.

YLKR

6
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. SAI PARAMESWAR :
M(J)

Dated: 17/12/87

ORDER / JUDGMENT

MA./R.A./C.R. No. 1195/87

in

O.A. No. 342/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of With Directions

Dismissed MA ordered

Dismissed as Withdrawn

Dismissed For Default

Ordered/Rejected

No order as to costs.

SRR

II Court

